

OFFICE OF THE  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R.

NO.14(A)(14)-DJ/U/2015/ 6463-76 /

Dated, Kailashahar,  
The 14th December, 2015.

To

1. The Addl. District & Sessions Judge,  
Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge,  
Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division)  
Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate-Cum-Civil Judge (Jr. Division),  
Kamalpur/Longtharai Valley/Gandacharra,  
Unakoti Judicial District.
5. The Civil Judge.(Jr. Division)- cum- Judicial Magistrate 1<sup>st</sup> Class,  
Kailashahar/ Kamalpur, Unakoti Judicial District.
6. The Judicial Magistrate 1<sup>st</sup> Class-Cum-Civil Judge(Jr. Division)  
(Court No. 1 & 2), Kailashahar, North Tripura Judicial District.

**Subject:-** Furnishing of information regarding District-wise, Category-wise and Year-wise statement (Civil & Criminal) showing opening Balance, Institution, Disposal and Pendency of cases w.e.f. 01.04.2013 to 30.11.2015.

Sir,

In enclosing herewith copy of letter No. F.40(30)-HCT/MISC.STT/SJ/2013-15/24858-65,dated-11.12.2015 along with its enclosures received from the Registrar (Judicial), Hon'ble High Court of Tripura , on subject cited above, I am to request you to furnish the required information as per prescribed Formats to this Office positively by tomorrow on 15.12.2015 by Fax/E-mail ([Kailashahar.session@gmail.com](mailto:Kailashahar.session@gmail.com)) or Special Messenger for doing the needful at this end.

The matter may kindly be treated as MOST URGENT.

Yours faithfully,

Enclosed: As stated above.  
6 (six) Sheets.

*sdf*

( D. M. JAMATIA )  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R

Copy to :-

1. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.
2. The H/C (Sessions)/Civil Suit Clerk of the District & Sessions Judge's Court, Unakoti Judicial District, Kailashahar for necessary compliance and doing the needful.

*14/12/15*

( D.M.JAMATIA )  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R

By Fax/e-mail

**High Court of Tripura**  
**Agartala**

No. F.40 (30)-HCT/MISC.STT/SJ/2013-15/ 24858-65

**From: A. Debbarma,**  
**Registrar (Judicial)**

**To**

1. **The District & Sessions Judge,**  
Unakoti Judicial District, Kalishahar;
2. **The District & Sessions Judge,**  
West Tripura Judicial District, Agartala;
3. **The District & Sessions Judge,**  
South Tripura Judicial District, Belonia;
4. **The District & Sessions Judge,**  
North Tripura Judicial District, Dharmanagar;
5. **The District & Sessions Judge,**  
Gomati Judicial District, Udaipur;
6. **The Judge, Family Court,**  
Agartala, West Tripura Judicial District;
7. **The Judge, Family Court,**  
Udaipur, Gomati Judicial District; and
8. **The Judge, Family Court,**  
Kailashahar, Unakoti Judicial District.

**Dated, Agartala, the 11<sup>th</sup> November, 2015**

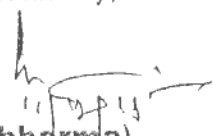
**Sub:** Furnishing of information regarding District-wise, Category-wise and Year-wise statement (Civil & Criminal) showing Opening Balance, Institution, Disposal and Pendency of cases wef. 01.04.2013 to 30.11.2015.

**Sir,**

In enclosing herewith the Format for furnishing of information regarding District-wise, Category-wise and Year-wise statement (Civil & Criminal) showing Opening Balance, Institution, Disposal and Pendency of cases w.e.f. 01.04.2013 to 30.11.2015, I am to request you to furnish the compiled report as per prescribed Format to this Registry positively by 16.12.2015 by Fax/e-mail/Special Messenger.

Kindly treat the matter as **MOST URGENT**.

Yours faithfully,

  
**(A. Debbarma)**  
**Registrar (Judicial)**









